

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Compensation Application No.150 of 1999

In the matter of:

Wasan Exports Pvt. Ltd.

...Applicant

Vs.

Canara Bank & Ors.

...Respondents

Appearance: Ms. Mansi Sood, Advocate for the Applicant.
Ms. Shruti Vats, Advocate for Respondent No.1.
Mr. Mahesh Kasana with Ms. Aprana Rohatgi Jain, Advocates for Respondent No.2.

06.12.2018

The matter is listed for cross-examination of the Applicant's witness. None appears for the Applicant when the matter was called at 11:30 A.M.

Its 12:10 P.M. now. No one is present on behalf of Applicant.

It's around 01:30 P.M. when all the parties are gone, Counsel for the Applicant appeared and she informs the Court that her witness is not present today, so kindly give another date.

At the request of the parties, the case is adjourned to 4th January, 2019 at 11:30 A.M for cross-examination of the Applicant's witness.

**[Peeush Pandey]
Registrar**